

Misc. CrI. (bail) Case No. 398 of 20

17-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Md. Ajmal Hussain who was arrested and detained in Tezpur jail Hazot since 05.10.2020 in connection with Thelamara P.S. case No. 87/2020 (corresponding G.R. Case No. 2971/2020) u/s 341 of IPC, R/W Section 4 of POCSO Act.

Case diary, as called for, has been received and perused the same. Heard Id. counsel for both the sides.

It appears that the investigating officer has already submitted charge sheet against the accused U/s.341 of IPC read with Sec.8 of the POCSO Act.

In view of the above position, Ld. Spl.P.P. has conceded to the fact that it is rightly showed that since the investigation has already completed and the charge sheet has been laid, further custodial detention of the accused is not going to serve any legal purpose.

Consequently, the accused is allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the Ld. Elaka Magistrate on condition that he shall regularly face the trial.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.

(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur